

**Present:** : **Sri S.K. Kabra**  
**Addl. Sessions Judge (FTC)**  
**Dibrugarh.**

**Sessions Case No. 180 of 2018**

**Order**

**22.04.2022**

Both the parties are duly represented.

Accused Sri Lalit Sonowal is present.

Judgment is prepared in a separate sheet and pronounced in the open Court.


Considering all the above, I hold that the prosecution has failed to bring home the charges u/s 448/376/511/323 of IPC or any other minor offence against the accused. As such, accused Shri Lalit Sonowal is acquitted from the charges u/s 448/376/511/323 of IPC and set at liberty forthwith.

Previous bail bonds shall remain in force for further period of 6 (six) months under section 437-A of Cr.P.C.

Considering the facts and circumstances of the case, the matter is not referred to DLSA for granting compensation u/s 357-A of CrPC.

Copy of judgment be sent to learned District Magistrate, Dibrugarh u/s 365 of CrPC.

The case is disposed of on contest.

  
Addl. Sessions Judge (F.T.C.)  
Addl. Sessions Judge (FTC)  
Dibrugarh